## RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.625 of 1986

(C.A. No.102 of 1984)

Union of India .... Defendant-Appellant

Versus

D.D.Costa ..... Plaintiff-Respondent

Hon. S. Zaheer Hasan, V.C. Hon. Ajay Johri, A.M.

(By Hon.S. Zaheer Hasan, V.C.)

Appeal No. 102 of 1984 has been tran ferred to this Tribunal under Section 29 of the Administicative Tribunals Act XIII of 1985.

Plaintiff O.D.Costa was working as Shunter-cumDriver in 1964-65. An excess payment was made to the
tune of Rs. 1900/- in various months of 1964-65. On
17.1.66 chargesheet was served on the plaintiff. On
19.8.69 his services were terminated. On 15.1.1970
his appeal was dismissed. He filed a writ in the same
year and on 9.8.74 the Hon'ble High Court directed to
takeopinion of the Railway Rates Tribunal and thereafter
the appealate authority passed the suitable order. On
22.9.75 it was ordered that the removal order stands
and they have consulted the Railway Rates Tribunal.
Thereafter on 27.9.76 the present suit was filed
challenging his order of termination from service. The

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learned Munsif decreed the suit. The Union of India filed the present appeal which has been transferred to this Tribunal.

3. Of course we cannot sit in appeal over th findings of the Enquiry Officer and appraise the evidence like a trial court, but at the same to acquaint the case should be proved by cogent evidence ar aud. 20 findings should not be based on suspicion and receiv-10 conjectures. The learned Munsif has given god' th for holding that it could not be proved that ause of plaintiff know about this bungling and knowining aist accepted the excess withdrawal. We need not rof thus ourt those reasonings here. It would suffice to say that the plaintiff's version is that interpolation in the pay sheet was done after obtaining his signature, and this cannot be ruled out of possibility under the circumstances of the case. The pay sheets were summoned but not produced. An affidavit was filed and the plaintiff was allowed to cross examine the person who filed the affidavit but that person was not produced. All the witnesses have stated that they could not say whether the plaintiff knew about the interpolation and knowingly accepted the excess payment. As already stated the valuable chargesheet and other papers have not been produced to prove that the plaintiff knowingly accepted the excess payment. The clerks who could throw light in this matter were not examined. It cannot be ascertained as to how and in what manner the interpolation was done and excess amount was

withdrawn. The matter was referred to the Railway Rates Tribunal. The third Member of the Tribunal who gave the dissenting note has made the following observations:

" 1. There is no direct evidence of collusion - may even of personal acquaint between Shri D. Costa and anyone of the of clerks responsible for the fraud. 20

- 2. Though the fact of having receiv-10 excess amounts has been 'proved' the possibility, remains that because of composite nature of the receipts cot of pay, mileage, overtime running a st etc. and the fact that amounts of the ourt order of magnitude were received ever he was transferred to Jhansi, Shri D'Ccata may have been unwars of the excess receipts.
- 3. The petitioner's record of service until this case arose, was unblemished.
- 4. The real culprits in the Accounts office have all been let of lightly."

In view of all the above we agree with the learned Munsif that the case against the plaintiff has not been proved and the findings are based on suspicion and conjecture. In this connection I would like to mention that on page 2 of the Enquiry Report the following chart was given by the Enquiry Officer:

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Month of the pay- sheet.	f Entr	ersonne	per off	ica con		ries as	oer paid	сору	
	Rs. Ps		.Gross amount Rs Ps.		Rs. Ps	Rs.Ps	Gross	Amount payable	
Feb.65	16-40	79-80	315-60	200 05			Rs. Ps	Rs. Ps.	
Mar.65	41-07	93-60				279-80	615-60	500-73	
Apr.65	Nil					193-60	583-27	464-50	
June.65			304-85	187-18	200-00	212-75	604-85	487-18	
	Nil		249-35	164-73	Nil	263-00	449-35		-
Jul.65	Nil	78-75	298-45	188-55	Nil		And the second	364-73	
Aug.65	Nil	78-75	314-90			278-75	498-45	388-55	-
Sep.65	Nil		277-30				614-90	525-20	
		00-10	211-30	186-10	200-00	266-15	677-30	586-10	

was dismissed on 15.1.1970 and in the same year thisist writ petition was filed. On 9.8.74 the Hon'ble Hillowa ourt ordered to take the opinion of the Railway Rates T. ...nal. On 22.9.75 it was ordered that the removal order will stand and the plaintiff's Tribunal has been consulted. After giving notice the, suit was filed on 27.2.76. So there is no question of the suit being barred by time. No other point was pressed before us. The sait is dismissed with costs on parties.

Vice Chairman

Member (A)

Dated the 23 Oct., 1987

RKM